F.No.398/28/85-IT(B) Government of India Contral Board of Direct Taxes ***

New Delhi, the 16-1-86

ORDER

No. 6574 (F.No.398/ 28/85-IT(B): In exercise of the powers conferred by rule 6 of the Income-tax(Certificate Proceedings) Rules, 1962 and in supersession of Central Board of Direct Taxes Order No. 4255 (F.No.398/13/81-IT(B) dated 12.10.81 the Central Board of Direct Taxes hereby directs that Shri Pachaman Saman Country authorised by the Central Country Shri Raghuveer Scran Gupta authorised by the Central Government to exercise the powers of a Tax Rocovery Officer under the Notification of the Government of India in the Ministry of Finance (Department of Revenue) No. 6573 (F.No.398/28/85-IT(B) dated 16.1.86 shall exercise jurisdiction in respect of the following districts in the State of U.P, falling within the charge of Commissioner of India and India the charge of Commissioner of Income-tax Lucknow.

This Order shall come into force with effect from the date . . Shri Raghuveer Saran Gupta takes over charge as Tax Recovery Officer(s).

> (B.E. Alexander) Under Secretary

Central Board of Direct Taxes.

Copy forwarded to:-The Chief Commissioner of Income-tax, Lucknow. w.r.t. his letter No. D.O.No.GL/70-3 dated 4.885

- ITCC Section, 3. Bulletin Section, DI(RS&PR), Mayur Bhavan, New Delhi.
- DI (P&P), Hans Bhavan, New Delhi. 4.
- Guard file.

(B.E. Alexander)

Under Secretary

Central Board of Direct Taxes.